

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON MONDAY, THE 31st AUGUST, 2026 AT 02.00 P.M.

I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

II. ZERO HOUR

III. CALLING ATTENTION NOTICES.

(i)	<u>Calling Attention Notice No. 17</u> notice given by 1. Shri Bharat Bhushan Batra, MLA 2. Smt. Pooja, MLA 3. Shri Aftab Ahmed, MLA 4. Smt. Geeta Bhukkal, MLA 5. Shri Ashok Kumar Arora, MLA 6. Shri Nirmal Singh Mohra, MLA 7. Shri Mandeep Chatha, MLA 8. Shri Chander Parkash, MLA 9. Shri Naresh Selwal, MLA 10. Shri Devender Hans, MLA 11. Shri Balram Dangi, MLA 12. Shri Bharat Singh Beniwal, MLA 13. Shri Raghubir Tewatia, MLA 14. Shri Jassi Petwar, MLA 15. Shri Induraj Singh Narwal, MLA 16. Shri Vikas Saharan, MLA 17. Shri Gokul Setia, MLA	Regarding irregularities and lack of transparency in contractual recruitment through Haryana Kaushal Rozgar Nigam (HKRN).
(ii)	<u>Calling Attention Notice No. 25</u> notice given by Shri Aditya Surjewala, MLA, clubbed with Admitted Calling Attention Notice No. 17	The Hon'ble Member may ask a clarificatory question at the time of discussion on the Calling Attention Notice No. 17.

IV. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALLMENT) FOR THE YEAR 2026-2027 AND THE REPORT OF THE COMMITTEE ON ESTIMATES THEREON THROUGH 'NeVA' PORTAL.

(i)		THE FINANCE MINISTER		to present the Supplementary Estimates (First Installment) 2026-2027.
(ii)		THE CHAIRPERSON, COMMITTEE ON ESTIMATES		to present the Report of the Committee on Estimates on the Supplementary Estimates (First Installment) 2026-2027.

V. SUPPLEMENTARY ESTIMATES (FIRST INSTALLMENT) 2026-2027.

1. Discussion on the Estimates of expenditure charged on the revenue of the State.
2. Discussion and Voting on the Demands for Supplementary Grants.

Demand No. 1	A MINISTER	to move that a supplementary sum not exceeding ₹2,62,00,000/- for Revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2027 in respect of Demand No. <u>1 - Vidhan Sabha.</u>	Supplementary Estimates 2026-27 (1 st Installment) Page No. 1-2
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Demand No. 3	A MINISTER	to move that a supplementary sum not exceeding ₹4,25,00,000/- for Revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2027 in respect of Demand No. <u>3 - General Administration/ Elections.</u>	Supplementary Estimates 2026-27 (1 st Installment) Page No. 3-5
Demand No.4	A MINISTER	to move that a supplementary sum not exceeding ₹32,83,10,000/- for Revenue expenditure and ₹1,00,000/- for Capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2027 in respect of Demand No. <u>4 - Revenue and Disaster Management/ Fire Office (Fire Services)/Excise & Taxation.</u>	Supplementary Estimates 2026-27 (1 st Installment) Page No. 6-10
Demand No. 5	A MINISTER	to move that a supplementary sum not exceeding ₹323,66,67,000/- for Revenue expenditure and ₹341,51,00,000/- for Capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2027 in respect of Demand No. <u>5 - Home (Home Guard & Civil Defence) / Jails (Prisons) / Administration of Justice (High Court / Prosecution / AGOT / Legal Services Authority).</u>	Supplementary Estimates 2026-27 (1 st Installment) Page No. 11-30
Demand No. 6	A MINISTER	to move that a supplementary sum not exceeding ₹1005,03,00,000/- for Revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2027 in respect of Demand No. <u>6 – Finance and Institutional Finance & Credit Control/ Supplies & Disposals/ Planning and Statistics (DESA).</u>	Supplementary Estimates 2026-27 (1 st Installment) Page No. 31-37
Demand No. 10	A MINISTER	to move that a supplementary sum not exceeding ₹106,48,46,000/- for Revenue expenditure and ₹4,00,00,000/- for Capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2027 in respect of Demand No. <u>10 - Agriculture & Farmers' Welfare / Horticulture / Animal Husbandry and Dairying Development / Fisheries / Mines and Geology / Environment, Forest and Wildlife.</u>	Supplementary Estimates 2026-27 (1 st Installment) Page No. 38-55
Demand No. 11	A MINISTER	to move that a supplementary sum not exceeding ₹904,25,00,000/- for Revenue expenditure and ₹200,00,00,000/- for Capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2027 in respect of Demand No. <u>11- Co-operation / Food Civil Supplies and Consumer Affair.</u>	Supplementary Estimates 2026-27 (1 st Installment) Page No. 56-59
Demand No. 12	A MINISTER	to move that a supplementary sum not exceeding ₹1,53,00,000/- for Revenue expenditure and ₹39,00,00,000/- for Capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2027 in respect of Demand No. <u>12 - Education (Secondary / Elementary) / Higher Education (Higher, Technical, Science & Technology) / Women and Child Development.</u>	Supplementary Estimates 2026-27 (1 st Installment) Page No. 60-65
Demand No. 13	A MINISTER	to move that a supplementary sum not exceeding ₹10,00,00,000/- for Revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2027 in respect of Demand No. <u>13-Sports / Heritage & Tourism (Archaeology, Museum, Tourism)</u>	Supplementary Estimates 2026-27 (1 st Installment) Page No. 66-67

Demand No. 14	A MINISTER	to move that a supplementary sum not exceeding ₹176,57,00,000/- for Revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2027 in respect of Demand No. 14 - <u>Health / Medical Education & Research / AYUSH / Food and Drug Administration.</u>	Supplementary Estimates 2026-27 (1 st Installment) Page No. 68-70
Demand No. 15	A MINISTER	to move that a supplementary sum not exceeding ₹9,01,43,000/- for Revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2027 in respect of Demand No. 15 - <u>Labour / Youth Empowerment & Entrepreneurship (Skill Development & Industrial Training, Employment, Youth Affair).</u>	Supplementary Estimates 2026-27 (1 st Installment) Page No. 71-74
Demand No. 16	A MINISTER	to move that a supplementary sum not exceeding ₹12,85,50,000/- for Revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2027 in respect of Demand No. 16 - <u>Social Justice, Empowerment / Welfare of Schedule Castes and Backward Classes & Antodaya (SEWA) / Welfare of Ex-servicemen.</u>	Supplementary Estimates 2026-27 (1 st Installment) Page No. 75-80
Demand No. 17	A MINISTER	to move that a supplementary sum not exceeding ₹153,08,00,000/- for Revenue expenditure and ₹729,10,00,000/- for Capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2027 in respect of Demand No. 17 - <u>Public Works (Building and Roads)/ Transport/ Civil Aviation.</u>	Supplementary Estimates 2026-27 (1 st Installment) Page No. 81-99
Demand No. 19	A MINISTER	to move that a supplementary sum not exceeding ₹1341,53,25,000/- for Revenue expenditure and ₹100,01,00,000/- for Capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2027 in respect of Demand No. 19 - <u>Energy Department (Power, New and Renewable Energy)/ Industries & Commerce/ MSME/ Irrigation and Water Resources.</u>	Supplementary Estimates 2026-27 (1 st Installment) Page No. 100-110
Demand No. 20	A MINISTER	to move that a supplementary sum not exceeding ₹1356,73,69,000/- for Revenue expenditure and ₹440,34,00,000/- for Capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2027 in respect of Demand No. 20 - <u>Town and Country Planning / Urban Estates (Urban Development) / Urban Local Bodies (Local Government) / Development and Panchayat (Rural Development) / Public Health Engineering.</u>	Supplementary Estimates 2026-27 (1 st Installment) Page No. 111-132

VI. OFFICIAL RESOLUTION

A MINISTER to move that- “WHEREAS the Parliament enacted the Water (Prevention and Control of Pollution) Amendment Act, 2024 (Central Act 5 of 2024) to make certain amendments thereto in the Water (Prevention and Control of Pollution) Act, 1974 (Central Act No. 6 of 1974) for decriminalizing and rationalizing minor offences to further enhance trust-based governance for ease of living and doing business;

AND WHEREAS the central Government has notified the Water (Prevention and Control of Pollution) Amendment Act, 2024 (Central Act of 5 of 2024), on the 15th February, 2024.

AND WHEREAS Sub-section (2) of section 1 of the said Act provides that it shall apply to the all of the State of Himachal Pradesh and Rajasthan and the Union Territories and it shall apply in any other State which adopts this Act by resolution passed in that behalf under clause (1) of article 252 of the Constitution of India, on the date of such adoption;

AND WHEREAS Sub-section (3) of section 1 of the said act provides that it shall come into force, at once in the States of Himachal Pradesh and Rajasthan and the Union Territories, in any other State Which adopts this act under clause (1) of article 252 of the constitution read with clause (2) thereof on the date of such adoption;

AND WHEREAS the State of Haryana intends to adopt the Water (Prevention and Control of Pollution) Amendment Act, 2024 (Central Act no. 5 of 2024);

Now, therefore, in pursuance of the provision of clause (1) of article 252 of the Constitution of India and sub-sections (2) and (3) of section 1 of the Water (Prevention and Control of Pollution) Amendments Act, 2024 (Central Act 5 of 2024), this House of the Legislature of the state of Haryana hereby resolves to adopt the Water (Prevention and Control of Pollution) Amendment Act, 2024 (Central Act 5 of 2024) for decriminalizing and rationalizing minor offences to further enhance trust-based governance for ease of living and doing business.”

VII. LEGISLATIVE BUSINESS.

(i) (Bills to be introduced)

1. The Haryana State Commission for Minorities Bill, 2026	A MINISTER	to introduce the Haryana State Commission for Minorities Bill.
2. The Haryana Village Common Lands (Regulation) Amendment Bill, 2026	A MINISTER	to introduce the Haryana Village Common Lands (Regulation) Amendment Bill.
3. The Haryana Local Audit Bill, 2026	A MINISTER	to introduce the Haryana Local Audit Bill.
4. The Haryana Private Universities (Amendment) Bill, 2026	A MINISTER	to introduce the Haryana Private Universities (Amendment) Bill.

5. The Haryana State Commission for Women (Amendment) Bill, 2026	A MINISTER	to introduce the Haryana State Commission for Women (Amendment) Bill.
6. The Haryana Goods and Services Tax (Amendment) Bill, 2026	A MINISTER	to introduce the Haryana Goods and Services Tax (Amendment) Bill.
7. The Haryana Panchayati Raj (Amendment) Bill, 2026	A MINISTER	to introduce the Haryana Panchayati Raj (Amendment) Bill.
8. The Haryana State Council for Physiotherapy (Repeal) Bill, 2026	A MINISTER	to introduce the Haryana State Council for Physiotherapy (Repeal) Bill.
9. The Haryana Law Officers (Engagement) Amendment Bill, 2026	A MINISTER	to introduce the Haryana Law Officers (Engagement) Amendment Bill.

(ii) (Bills for consideration and passing)

1. The Haryana Courts (Amendment) Bill, 2026	A MINISTER	to move that the Haryana Courts (Amendment) Bill be taken into consideration at once; Also to move that the Bill be passed.
2. The Haryana Municipal (Amendment) Bill, 2026	A MINISTER	to move that the Haryana Municipal (Amendment) Bill be taken into consideration at once; Also to move that the Bill be passed.
3. The Haryana Municipal Corporation (Amendment) Bill, 2026	A MINISTER	to move that the Haryana Municipal Corporation (Amendment) Bill be taken into consideration at once; Also to move that the Bill be passed.
4. The Haryana Baba Shree Khatu Shyam Chulkana Dham Shrine Bill, 2026	A MINISTER	to move that the Haryana Baba Shree Khatu Shyam Chulkana Dham Shrine Bill be taken into consideration at once; Also to move that the Bill be passed.

CHANDIGARH:
THE 30TH AUGUST, 2026.

DR. VIRENDER KUMAR DAHIYA, IAS,
SECRETARY.